

Violations of excise rebate by Industries**5. SHRI SURESH PACHOURI:**

SHRI IQBAL SINGH:

SHRI MURLIDHAR CHANDRAKANT BHANDARE:

DR. MURLI MANOHAR JOSHI:

SHRI TRILOKI NATH CHATURVEDI:

SHRIMATI VEENA VERMA:

SHRI SUSHILKUMAR SAMBHAJIRAO SHINDE:

SHRI SHANTI TYAGI:

SHRI RAMDAS AGARWAL:

SHRI KAMAL MORARKA:

SHRI CHIMANBHAI MEHTA:

SHRI SARAD MOHANTY:

SHRI SOM PAL:

SHRIMATI MIRA DAS:

SHRI RAMACHANDRAN PILLAI:

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government issued a warning to trade and industry to submit concrete proof of having passed of Rs. 1,200 crores of excise rebate to the customers;

(b) whether any deadline was fixed in this regard;

(c) if so, the number of industries which have intimated to Government about the same;

(d) the number of industries which neither passed the rebate to the consumers nor have they intimated to the Government;

(e) what steps Government have taken against them or proposed to take;

(f) whether Government are also aware of the rampant malpractice of overcharging by marking the maximum retail price which most consumers feel was the minimum price; and

(g) if so, what concrete steps Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION WITH ADDITIONAL CHARGE OF THE MINISTRY OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) Yes Sir. The Hon'ble Minister of Civil Supplies, Consumer Affairs & Public Distribution had a review meeting with the major trade associations and consumer organisations on 7th June, 1993 in which he requested the industry to submit concrete proof of having passed on the concessions announced in the Budget to consumers.

(b) The trade associations were given two weeks time to convince the Government and consumers of having passed on the Budget concessions to the consumers.

(c) and (d) The following major trade associations informed the Government about the positive action taken by their member manufacturers about passing on the budget concession to the consumers:

1. Consumer Electronics & TV Manufacturers Association.
2. Indian Soap & Toiletries Makers Association.
3. Tea Packeteers Association of India.
4. Minutes of meeting taken by Chairman, Tea Board.
5. Federation of Biscuits Manufacturers of India.
6. Vanaspati Manufacturers Association of India.
7. Federation of Indian Chamber of Commerce and Industry.
8. ASSOCHAM.

This Ministry has written to all the economic Ministries to persuade the in-

dustries falling within their sphere of activity to pass on the concession and the process is continuing.

(e) The State Weights & Measures Organisations have been asked to intensify their enforcement activities in this regard. At the same time the Administrative Ministries of concerned industries have also been asked to review the position and to take appropriate action against defaulter industries.

(f) and (g) "The maximum retail price, inclusive of all taxes" marked on every pre-packed commodity is the maximum limit which a retail dealer may charge from consumer. The actual price of any commodity is left to the free market forces and consumer awareness.

Irregularities at Fair Price Shops

6. SHRI S. S. AHLUWALIA: Will the Minister of CIVIL SUPPLIES CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that during the recent raids on the fair price shops in the National Capital led by him, it was detected that many FPS were selling essential commodities which were not fit for human consumption apart from other irregularities being committed by the FPS owners;

(b) if so, what are the details thereof and the action being taken against the FPS owners; and

(c) what action Government propose to take to ensure that only good quality essential items are sold and supplied to the consumers through the Public Distribution System throughout the country?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) to (c) Minister of the Union Civil Supplies Consumer Affairs and Public Distribution recently visited

a number of Fair Price Shops (he did not lead any raids) to assess the functioning of Public Distribution System in the capital. The Food & Supplies Department of Delhi Administration has powers to carry out enforcement functions. It is reported by Delhi Administration that during the last about 3 months inspections of 10,988 Fair Price Shops have been conducted by officers of the Food & Supplies Department. 62 cases of apparently bad quality of Specified Food Articles were noticed. In 12 such cases, the items were got replaced from F.C.I. through the Delhi State Civil Supplies Corporation. Departmental action has been initiated against 150 PDS outlets for shortcomings. Prosecution has also been launched against 263 PDS outlets for using defective weights & measures.

State Government/UT Administrations are advised, from time to time, to take effective regulatory measure to ensure that good quality stocks of PDS items are made available to consumers through the Fair Price Shops.

उत्तर प्रदेश में राशन की दुकानें

श्री राम नरेश यादव : क्या नागरिक आपूर्ति, उपभोक्ता मामले और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे :

(क) वर्ष 1993-94 के दौरान उत्तर प्रदेश में खोली जाने वाली राशन की दुकानों की जिलेबिबवार संख्या कितनी है ;

(ख) ये दुकानें अनुसूचित जातियों/ पिछड़े वर्गों तथा आदिवासी समुदाय के कुल कितने व्यक्तियों के लिए आरक्षण की गई हैं; और

(ग) गत वर्ष 1992-93 के दौरान खोली गई 1141 दुकानों में कितने प्रतिशत दुकानों का आबंधन उपयुक्त भाग (ख) में उल्लिखित व्यक्तियों को किया गया है ?